

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : GWALIOR

Civil Contempt Petition No.202/00064/2018

(in OA 202/00199/2017)

Gwalior, this Wednesday, the 15th day of May, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Ramkripal Singh, S/o Raghunandan,
Aged 59 years, presently posted as Gangman,
Unit No 201 Veerpur, O/o SSE,
Railpath, Narro gauge Sheopur Kalan,
District North Central Railway (M.P.) 476337

-Petitioner

(Petitioner in person)

V e r s u s

1. Shri M.C. Chauhan the General Manager,
North Central Railway, Subedar Ganj,
Allahabad (U.P.) 221010.
2. Shri S.K. Mittal,
The Chairman Railway Board and
Ex-office Secretary to the Railways,
Government of India (Bharat Sarkar)
Ministry of Railway (Rail Mantralaya – Railway Board)
Rail Bhawan, Raisina Road, New Delhi – 110001.
3. Shri Ashok Kumar, The Divisional Railway Manager,
North Central Railway, Jhansi (U.P.) 284001.
4. Shri Mudit Chandra
the Senior Divisional Personnel Manager,
O/o the DRM North Central Railway, Jhansi (U.P.) 284001.
5. Shri Anurag Yadav,
the Senior Divisional Engineer,
O/o the DRM North Central Railway, Jhansi (U.P.) 284001.
6. Shri Avilay Yadav,
the Assistant Divisional Engineer,

North Central Railway (North) Gwalior Tansen Road,
Gwalior (M.P.) – 474002.

7. Shri S.K. Mishra,
the Senior Sectional Engineer,
Narrowgauge/Rail Path, Uttar Madhya Railway **-Respondents**
(By Advocate –**Shri Raja Sharma**)

OR D E R (O R A L)

By Navin Tandon, AM.-

This Contempt Petition has been filed for non compliance of our order dated 21.03.2017 passed in Original Application No.202/00199/2017.

2. The operative part of the order is as under:

“6. Considering the ad-idem between the parties and also the fact that the applicant’s representations are pending adjudication with DRM, we deem it appropriate to direct the respondent No.3 to decide his pending representations expeditiously preferably within six weeks from the date of receipt of a certified copy of this order. If the applicant is found entitled for grant of benefit, then the same shall be released to him immediately. Otherwise reasoned order be communicated to him.”

3. The respondent/contemnor No.3 (Divisional Railway Manager) has filed compliance report in which it has been stated that he has passed a reasoned and speaking order on 02.05.2017 (Annexure No.– 2). He has also submitted that the order has been received by the petitioner on 04.05.2019, as is evident from the first page of the said speaking order.

4. We find that the respondents/contemnors have duly complied with the orders passed by this Tribunal and, therefore, there is no need to proceed further in the contempt proceedings.

5. Accordingly, CCP is dismissed. Notices are discharged.

(Ramesh Singh Thakur)

Judicial Member

am/-

(Navin Tandon)

Administrative Member